

S U P R E M E C O U R T O F I N D I A  
RECORD OF PROCEEDINGS

Petition for Special Leave to Appeal (Cr1.) No.5122/2019

(Arising out of impugned final judgment and order dated 06-03-2019  
in MCRC No. 26287/2018 passed by the High Court Of M.p At Indore)

AMRITLAL

Petitioner(s)

VERSUS

SHANTILAL SONI &amp; ORS.

Respondent(s)

Date : 25-11-2019 This petition was called on for hearing today.

CORAM : HON'BLE MS. JUSTICE INDU MALHOTRA  
HON'BLE MR. JUSTICE AJAY RASTOGIFor Petitioner(s) Mr. Arjun Garg, AOR  
Ms. Rati Tandon, Adv.For Respondent(s) Mr. Divyakant Lahoti, AOR  
Mr. Parikshit Ahuja, Adv.  
  
Mr. Harsh Parashar, AOR  
Mr. Chanakya Sharma, Adv.  
Ms. Tanvi Bhatnagar, Adv.UPON hearing the counsel the Court made the following  
O R D E R

In view of the letter circulated by the learned counsel  
for respondent nos. 1 and 2, the matter is adjourned by two weeks  
to file reply.

List the matter after two weeks.

(RACHNA)  
SENIOR PERSONAL ASSISTANT(SUNIL KUMAR RAJVANSHI)  
BRANCH OFFICER